Court-II
In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal No. 7 of 2016

Dated : 18th May, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

Godawari Power & Ispat Ltd. ... Appellant(s)
Versus
Chhattisgarh State Load Despatch Centre & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. Anand K. Ganesan, Ms Neha Garg and Mr. Sandeep Rajpurohit for R.1

Mr. Apoorv Kurup for R.2, SLDC

O R D E R

Respondent No.1 CSLDC, has already filed their reply/counter Affidavit to the appeal memo. Learned Counsel for the respondent No.2, State Commission, submits that no counter Affidavit/reply is required to be filed by the State Commission and written submissions be filed at an appropriate stage. Learned counsel for the appellant prays for and is granted four weeks time to file rejoinder Affidavit.

Post this mater for hearing on ***30th August, 2016***.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt